

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH: MUMBAI

RP No.54/2001 in

DA No.80/98

MA No.702/2001

Mumbai this the 19th day of September, 2001.

Hon'ble Mr. Shanker Raju, Member (J)

Havaldar Ramprasad

...Petitioner/Respondent

vs.

Union of India & Ors.

....Respondents/Petitioners

ORDER (By Circulation)

The present R.P. is filed by the Union of India seeking review of the order dated 15.6.2001. They have also filed MP No.702/2001 for condonation of delay in filing the R.P. I have perused the reasons given for delay and I am satisfied that the reasons are not justified to condone the delay. MP-702/2001 is, therefore, rejected.

2. I have also perused the R.P. The grounds taken in the RA do not bring it within the purview of Order 47, Rule CPC ¹
(1) read with Section 22 (3)(f) of the Administrative Tribunals Act. I do not find any error apparent on the face of record or discovery of new material which was not available to the review petitioners, when the DA was heard and decided even after exercise of due diligence. The review petitioners are trying to re-argue the matter, which is not permissible as held by the Apex Court in K.Ajit Babu & Ors. v. UOI & Ors., JT 1997 (7) SC 24. The R.P. is dismissed, in circulation.

S. Raju

(SHANKER RAJU)
MEMBER(J)

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